

that some further checks ought to be maintained. We are not going into each one of them for the purpose of finding out how best the rules and regulations may be framed for the purpose of enabling the Corporation to distribute the loans in a proper way. That is a different matter altogether. Hon. Members will constantly bear in mind what exactly is the scope of this Bill. Here and there some references were allowed, but to go into each one of them is not proper.

**Shri T. K. Chaudhuri:** After the letter of Shri Sri Ram was placed on the Table, certain discrepancies about the administration of the Corporation as revealed in the fourth report, have come to our notice. Can we raise that point? It is a general thing.

**Mr. Deputy-Speaker:** It is a general thing.....

**Shri Sarangadhar Das:** My object was only to place this point so that the Government will take care to remedy it.

**Mr. Deputy-Speaker:** All that is said by any hon. Member is most well-intentioned. The difficulty is this. We are not now in a discussion on the administration of the Corporation. We are now on a Bill to the extent, of course, of empowering the Corporation or taking away some powers from the Corporation. All that may be relevant by way of illustration. But we cannot go into the administration report of the Corporation. A provision may be made that the administration report of the Corporation should be examined here by this House or by a Committee of this House. We have not got those powers under this Act. I am exceedingly sorry, notwithstanding all my sympathies, that I cannot allow a digression of this sort so far as this matter is concerned. If any letters have been placed to the extent of extracts, further discussion about that matter—what the letter contains etc.—will not be relevant.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That the question be now put."

**Mr. Deputy-Speaker:** He was on his legs.

**Shri Sarangadhar Das:** I have not concluded, Sir. You did not allow me to speak.

**Mr. Deputy-Speaker:** But it is open to me to say whether anything is allowed or not allowed.

**Shri Sarangadhar Das:** I bow to that, but at the same time I have had occasion to listen to other speeches on Bills where general matters are brought in so that the Government's attention is drawn to that aspect of the matter.

**Mr. Deputy-Speaker:** I have also allowed all that at an earlier stage. There is no need to repeat all that. Is it the contention of the hon. Member that every loan that is given should be taken into consideration here and discussed at length? It is an administration report. The directors are sitting there. What can be done by way of illustration has been done. If any further complaints are made, I am exceedingly sorry I cannot allow discussion on them.

The question is:

"That the question be now put."

The motion was adopted.

**Shri M. C. Shah:** Sir, I have already replied in detail and I do not think any further remarks are necessary.

**Mr. Deputy-Speaker:** The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

**Mr. Deputy-Speaker:** The House will now stand adjourned till 2-30 p.m.

*The House then adjourned for Lunch till Half Past Two of the Clock.*

*The House re-assembled after Lunch at Half Past Two of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

DELIMITATION COMMISSION BILL.

PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to present the Report of the Select Committee on the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith.